

CC No. 108/2019
FIR No. 345/2013
PS Shahdara
State Vs. Sumdev & Anr

05.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

Sh. Maqsood Ahmad, Ld. PP for the State.

Accused Vikram Singh Meena is present along with counsel Sh. Yogesh Verma.

Sh. Raj Kamal Arya, counsel for accused Sumdev is present.

Accused Sumdev is not present.

Vide order dated 25.09.2019 in CrI.M.C.No.4808/19 the examination of sanctioning authority, as ordered by the Ld. Predecessor vide its order dated 16.03.2019, has been **stayed by Hon'ble High Court**. The next date of hearing before the Hon'ble High Court is stated to be 22.08.2020 as informed by counsel for accused.

This matter is thus at the stage of evidence of sanctioning authority and cannot progress through video conferencing in view of the order dated 16.03.2019 being stayed and as per Office order no.26/DHC/2020 dated 30.07.2020 received from Delhi High Court.

Put this matter on 21.09.2020 at 10.00 a.m. for appearance

A copy of this order be supplied to learned prosecutor and learned counsels for both the accused. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY
SINGH**

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VINAY SINGH
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(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

05.08.2020

CC No. 151/2019
FIR No. 28/2009
PS ACB
State Vs. Javeer

05.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

Sh. Maqsood Ahmad, Ld. PP for the State.

Sh. Amit Goel, Ld. Counsel for the sole accused.

Accused is not present through Video conferencing.

Oral final arguments heard partly for more than an hour from the side of counsel for the accused.

Ld. Prosecutor for the state submits that he has already filed written submissions yesterday and has sent it on the email id of this court. Copy of the same be supplied to the counsel for accused.

Ld. Counsel for accused submits that he will file written submissions in a day or two. As soon as it is received, same be supplied to the Ld. Prosecutor for the State also.

Put up for further oral arguments on 13.08.2020 at 10.30 a.m. The date is given as per convenience of both the sides; therefore, no further opportunity shall be granted.

A copy of this order be supplied to learned prosecutor, the accused and his counsel, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

DIG VINAY SINGH Digitally signed by
DIG VINAY SINGH
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(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
05.08.2020

CC No. 345/2019
FIR No. 249/2014
PS Mayur Vihar
State Vs. Bhanu Kanwariya

05.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

Sh. Maqsood Ahmad, Ld. PP for the State.

Neither the accused has appeared nor counsel for accused has appeared.

IO/ACP Vinita Tyagi has also not appeared or joined.

Reader of the court informs that he spoke to the counsel Sh. Pradeep for the sole accused Bhanu Kanwariya yesterday and requested him to join the video conferencing fixed today.

Despite that neither the accused has joined the video conferencing nor counsel for accused has joined.

Let a written direction be sent to the accused as well as to his counsel through e-mail/ WhatsApp to join the video conferencing and to remain present through video conferencing and be prepared for the arguments on charge positively, on the next date of hearing i.e. 14.08.2020 at 10.00 a.m.

It may be specifically mentioned in the direction that no further opportunity shall be granted for arguments on charge.

Put this matter on 14.08.2020 at 10.00 a.m. for arguments on charge.

A copy of this order be supplied to learned prosecutor, the accused and his counsel, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY
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DIG VINAY SINGH
Date: 2020.08.05
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(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
05.08.2020